

**Data as to Rehabilitation under Victim Compensation Scheme  
Period = 4th Quarter (1-10-18 to 31-12-18)  
(District including Sub Division)**

**Format A**

Sl No.	Name of Court with Full Designation	Name and address of the victims with details of Case No. GR Case No./ST Case No./PS Case No./Comp Case No. (N.B: Name/Identity of Rape Victim and Victim under POCSO Act and Juvenile not to be revealed)	Whether Chargesheet/ Final Form submitted (please specify the sections, date of filing of chargesheet and date of taking cognizance).	Whether Compensation Quantified		Compensation paid		Whether compensation paid by accused/ appellant/ convict or State of Jharkhand	Whether interim or Final compensation paid in terms of the order of the Hon'ble High Court or other Court's order (Please specify the case no. as well as the amount quantified or paid.	Compensation amount quantified but yet to be paid	In brief, please specify the Rehabilitation Measure taken/ordered under ten schemes of NALSA (specify name of the scheme under which benefit extended/number of beneficiaries scheme wise)	Whether demand for fund made through DC, Please specify the letter No.
				Specify Interim Compensation quantified, with date	Specify Final Compensation quantified, With date	Specify Interim Compensation paid, with date	Specify Final Compensation paid, with date					
1	District Judge I, Khunti	Randai Horo ST 658/2007 GR 388/2007 Khunti PS 92/2007	302 IPC and 27 Arms Act	N/A	27.11.2018	N/A	Final compensation 10.12.2018	state of Jharkhand	Cr. App (DB) No. 366/2010 of The Hon'ble High Court 1,00,000/-	N/A	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi
2		Sujita Kumari ST 226/2018 GR 199/2018, AHTU Khunti PS Case No. 08/2017,		27.11.2018	N/A	Interim compensation 10.12.2018	N/A	state of Jharkhand	ABA No.3024/2018 of The Hon'ble High Court 50,000/-	N/A	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi
3		Rape Victim ST 114/2015, GR 220/2015 Torpa PS Case No. 30/2015,	341,342,506 IPC and 4 POCSO Act	N/A	27.11.2018	N/A	Final compensation 14.12.2018	state of Jharkhand	1,00,000/-	N/A	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi
4		Rape Victim POCSO Case No. 11/2017 Torpa PS Case No. 45/2017,	4/6 POCSO Act	N/A	27.11.2018	N/A	Final Compensation 14.12.2018	state of Jharkhand	1,00,000/-	N/A	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi

5		Sukhmani Kumari Anup Surin ST 78/2013, GR 291/2013 Karra PS Case No. 36/2012	302/201 IPC	N/A	27.11.2018	N/A	Final Compensation <b>29.12.2018</b>	state of Jharkhand	50,000/- 50,000/-	N/A	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi
6		Rape Victim POCSO Case No. 09/2017 Torpa PS Case No. 55/2016,	4/8 POCSO Act	N/A	27.11.2018	N/A	Final Compensation 14.12.2018	state of Jharkhand	1,00,000/-	N/A	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi
7		Rape Victim POCSO Case No. 08/2017	u/s 376(D), 354(B) / 34 IPC and 4/6/8 of POCSO Act	N/A	27.11.2018	N/A	Final Compensation <b>(Yet to be Paid)</b>	state of Jharkhand	N/A	1,00,000/- <b>(Yet to be Paid)</b>	Victim Compensation Scheme 2012	L.no 2024 dated 30.11.2018 to DC, Khunti & L.no 2025 dated 30.11.2018 to Director Prosecution, Ranchi

**Data as to Rehabilitation under  
Victim Compensation under Jharkhand Victim Welfare Fund Rules 2014**

**Period = 4th Quarter (1-10-18 to 31-12-18)**

**Format B**

Sl No.	Name of Court with Full Designation	Date of Conviction	Whether payment made to victim under Victim Welfare Fund Rules 2014 or not	Details of victim wise payment	Whether payment was made to victim under the order of Hon'ble High Court/Trial Court/Appellate Court/ or payment was made when case was pending before the High Court (Please specify the Case No, Name of the Court, Date of order for payment of compensation )
	Nil	Nil	Nil	Nil	Nil



## Data as to Rehabilitation under

### Rehabilitation of Victim under Central scheme for assistance to Civilians Victim/Family of Victims of terrorist/communal and naxal violence Period = 4th Quarter (1-10-18 to 31-12-18)

#### Format D

Sl No.	Name of Court with Full Designation	Name and address of the victims with details of Case No. GR Case No./ST Case No./PS Case No./Comp Case No. (N.B: Name/Identity of Rape Victim and Victim under POCSO Act and Juvenile not to be revealed	Whether Chargesheet/ Final Form submitted (please specify the sections)	Details of Rehabilitation Measure		Details of Compensation	
				Compensation Amount paid	Govt Job Provided	Compensation amount yet to be paid	Job yet to be provided
	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Submitted  
Assistant, DLSA, Khunti

I/C Secretary  
DLSA, Khunti